

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 225
86(ND)/2016

IN THE MATTER OF:

Subhash Chnder Manocha & Ors.

... **Applicant/Petitioner**

Versus

Columbus Premier Shoes Pvt. Ltd. & Ors.

... **Respondent**

Under Section: 397/398Co. Act.

Order delivered on 19.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Ranjana Roy Gawai, Adv. Vasudha Sen,
Adv. Pervinder Tanwar, Adv. Vineet Wadhwa,
Adv. Shikher Upadhyay, Adv. Prateek Gupta
For the Respondent : Adv. Sharad Rajwanshi, Adv. Ankita Sharma

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

As the batch of applications involving resolution of insolvency of Real Estate companies, involving Home Buyers could be listed before this Bench for priority hearing and in hearing the prolix arguments advanced by the Ld. Counsels for the parties, the entire period of Court hours could be consumed, the captioned matter could not be taken up for hearing. It is already 4.35 pm. In the wake, the hearing in the captioned matter is deferred to 22.10.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)